

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

IA 7-8/2010 and 9-10 in CIVIL APPEAL Nos. 8429-8430 OF 2010

R.D.GARDI MEDICAL COLLEGE & ANR.ETC.

Appellant (s)

VERSUS

STATE OF M.P.& ORS.

Respondent(s)

(For directions and extension of time)  
(For final disposal)

Date: 24/02/2011 These applications were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V.S. SIRPURKAR  
HON'BLE MR. JUSTICE T.S. THAKUR

For Appellant(s) Ms. Pragati Neekhara, Adv.  
Mr. Suryanarayan, Adv.

For Respondent(s) Ms. Vibha Datta Makhija, Adv.

Mr. Paritosh Gupta, Adv.  
Mr. Akshat Srivastava, Adv.  
Mr. P.P. Singh, Adv.

Mr. A.Sharan, Sr. Adv.  
Mr. Amit Kumar, Adv.

UPON hearing counsel the Court made the following  
O R D E R

I.A. Nos. 7-8 of 2010:

Mr. Paritosh Gupta, learned counsel appearing on behalf for the applicant seeks permission to withdraw I.A. Nos. 7 and 8. Permission is granted. I.A. Nos. 7 and 8 are dismissed as withdrawn. However, liberty is granted to the State of M.P. to move the High Court for appropriate directions.

I.A. Nos. 9-10 of 2010:

Ms. Vibha Dutta Makhija, learned counsel appearing on behalf of the respondent seeks permission to withdraw I.A. Nos. 9 and 10. Permission is granted. I.A. Nos. 9 and 10 are dismissed as withdrawn. However, liberty is granted to the State of M.P. to move the High Court for appropriate directions.

(Shashi Sareen)  
Court Master

(Shashi Bala Vij)  
Court Master